

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:30  
ANSWERED ON:15.11.2007  
RESERVATION POLICY IN VOs/ NGOs  
Saradgi Shri Iqbal Ahmed

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Voluntary Organizations receiving grants from the Ministry hardly stick to the norms of giving reservation quota to Scheduled Castes (SCs) and Other Backward Classes (OBCs) candidates while employing manpower in any project funded by the Ministry;
- (b) if so, whether the Ministry does not have any data of number of SCs and OBCs candidates employed by the NGOs having received assistance under the scheme of free coaching for SCs and OBCs candidates;
- (c) if so, whether the NGOs exclusively working for the welfare of OBCs to do not furnish details to the Ministry in this regard; and
- (d) if so, the reaction of the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) to (d) The General Financial Rules, 2005 provide for reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes in post and services under Non-Governmental Organisations/Voluntary Organisations that meet the following criteria, as a pre condition to sanction of grant in aid:

- (i) It employs more than 20 persons on a regular basis and at least 50% of its recurring expenditure is met from Grants in Aid from Central Government, and
- (ii) The body is a registered society or a cooperative institution and is in receipt of a general purpose annual grant in aid of Rs. 20 lakh and above from the Consolidated Fund of India.

The above provisions of GFR are incorporated in the conditions under which grants are given to NGOs, wherever applicable.

The NGOs desirous of receiving grant in aid for continuation of their projects under various schemes from this Ministry are also required to furnish the details about employment of SCs/OBCs in their organization.